

**ANTI-DUMPING DUTY ON DIGITAL OFFSET PRINTING PLATES, ORIGINATING IN OR EXPORTED FROM THE PEOPLE'S REPUBLIC OF CHINA:****[Notfn. No. 31/12-Cus. dt. 4.6.12]**

Whereas in the matter of import of Digital Offset Printing Plates (herein after referred to as the subject goods), originating in or exported from Peoples' Republic of China (China PR) and Japan (hereinafter referred to as the subject countries) and imported into India, the designated authority, vide its preliminary findings F.No. 14/7/2011-DGAD, dated the 16th March, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th March, 2012, had come to the conclusion that -

- (a) the product under consideration has been exported to India from the subject countries below normal values;
- (b) the domestic industry has suffered material injury on account of subject imports from subject countries;
- (c) the material injury has been caused by the dumped imports of subject goods from the subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-section (2), of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods with specification as provided in column (8) of the Table below, the description of which is specified in column (3), falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (11), of the said Table.

**Table**

S.	Sub-No. or Tariff Item	Des-heading of goods	Country cription	Country of Origin	Producer of Export	Exporter	Specifi- ciation	Amount	Currency	Unit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Japan	Japan	Fujifilm Corpor- ation, Japan	Fujifilm Corpor- ation, Japan	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
2	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Japan	Japan	Any combination other than serial no 1		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
3	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Japan	Any other than subject countries	Any	Any	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
4	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Any other than subject countries	Japan	Any	Any	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
5	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	FujiFilm Printing Plate Co. Ltd.China (FFPB)	FujiFilm Printing Plate Co. Ltd.China (FFPB)	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
6	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Any combination other than serial no 5		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
7	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	FujiFilm (China) Corpor- ation Ltd. (FFPB)	FujiFilm (China) Corpor- ation Ltd. (FFPB)	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
8	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Any combination other than serial no 7		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
9	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	M/s Kodak (China) graphics communi- cation system Ltd.	Kodak Singa- pore Pte. Ltd.	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
10	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Any other combination of producer and exporter at 9 above		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
11	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Lucky Huang Uang Graphics Co. Ltd.	Lucky Huang Uang Graphics Co. Ltd.	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
12	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Any combination other than serial no 11		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
13	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Any combination other than all above		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
14	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	Any other than subject countries	Any	Any	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
15	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Any other than subject countries	China PR	Any	Any	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm

\*Conversion factor From Kg to Sq mtr is 1 Kg=1.318 sq mts, for 28 mm thickness plate. If the thickness of the plate varies, the square meter for kg of the product will vary proportionately. 1 Sq mtr=0.7588 kg.

\*\* Computer to Conventional Plate also known as UV-CTP plate.

2. The anti-dumping duty imposed under this notification shall be effective for a period not exceeding six months from the publication of this notification in the Official Gazette and shall be payable in Indian Rupees.

Explanation.- For the purposes of this notification,-

(i) "landed value" shall be the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(ii) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON PLAIN GYPSUM PLASTER BOARDS , ORIGINATING IN OR EXPORTED FROM THE PEOPLE'S REPUBLIC OF CHINA:****[Notfn. No. 32/12-Cus. dt. 7.6.12]**

Whereas in the matter of imports of Plain Gypsum Plaster Boards of all thicknesses and dimensions, excluding Gypsum Boards having water absorption up to and including 5%, generally referred to as Moisture Resistant Boards, and Gypsum Boards having a minimum breaking load of 24 Newtons in the transverse direction and 50 Newtons in the longitudinal direction per millimetre of thickness of the Board, characterized as Impact Resistant Boards or Fire Resistant Boards” (hereinafter referred to as the subject goods), falling under the heading 6809 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, China PR, Indonesia, Thailand, and UAE (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide, notification No. 14/45/2010-DGAD, dated the 19th March, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th March, 2012, had come to the conclusion that-

- (i) the product under consideration had been exported to India from the subject countries below associated normal values, thus resulting in dumping of the product;
- (ii) the domestic industry had suffered material injury;
- (iii) the material injury to the domestic industry had been caused by the dumped imports from the subject countries, and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), exported from the country specified in the corresponding entry in column (5), and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

<b>S. No.</b>	<b>Sub-heading</b>	<b>Description of goods</b>	<b>Country of Origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Duty amount</b>	<b>Unit</b>	<b>Currency</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>
1	68091100, 68091900	Plain Gypsum Plaster Board	China PR	China PR	Any	Any	32.85	Cubic Metre (M3)	US dollar
2	do	Plain Gypsum Plaster Board	China PR	Any	Any	Any	32.85	Cubic Metre (M3)	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
3	do	Plain Gypsum Plaster Board	Any	China PR	Any	Any	32.85	Cubic Metre (M3)	US dollar
4	do	Plain Gypsum Plaster Board	Indonesia	Indonesia	Any	Any	7.25	Cubic Metre (M3)	US dollar
5	do	Plain Gypsum Plaster Board	Indonesia	Any	Any	Any	7.25	Cubic Metre (M3)	US dollar
6	do	Plain Gypsum Plaster Board	Any	Indonesia	Any	Any	7.25	Cubic Metre (M3)	US dollar
7	do	Plain Gypsum Plaster Board	Thailand	Thailand	Siam Gypsum Industry (Saraburi) Co. Ltd.	Siam Gypsum Industry (Saraburi) Co. Ltd.	30.40	Cubic Metre (M3)	US dollar
8	do	Plain Gypsum Plaster Board	Thailand	Thailand	Siam Gypsum Industry (Songkhla) Co. Ltd.	Siam Gypsum Industry (Songkhla) Co. Ltd.	30.40	Cubic Metre (M3)	US dollar
9	do	Plain Gypsum Plaster Board	Thailand	Thailand	Any other combination	Any other combination	51.70	Cubic Metre (M3)	US dollar
10	do	Plain Gypsum Plaster Board	Thailand	Any	Any	Any	51.70	Cubic Metre (M3)	US dollar
11	do	Plain Gypsum Plaster Board	Any	Thailand	Any	Any	51.70	Cubic Metre (M3)	US dollar
12	do	Plain Gypsum Plaster Board	UAE	UAE	M/s Gypsemna Co. (L.L.C.), Dubai	M/s Gypsemna Co. (L.L.C.), Dubai	9.46	Cubic Metre (M3)	US dollar
13	do	Plain Gypsum Plaster Board	UAE	UAE	Any Other Combination	Any Other Combination	16.66	Cubic Metre (M3)	US dollar
14	do	Plain Gypsum Plaster Board	UAE	Any	Any	Any	16.66	do	US dollar
15	do	Plain Gypsum Plaster Board	UAE	Any	Any	Any	16.66	do	US dollar

Note: 1. - For the purposes of this notification Fire Boards, Fire Heat Boards, Impact Boards, Gypsum Ceiling Boards with Moisture Barrier, ECHO Boards, Heat Boards, Anti-mold Boards or Weather Boards, Thermal Boards, Gypsum Ceiling Boards with Aluminium Edges Sealed in White Film shall not be liable to pay anti-dumping duty.

Note: 2. - The anti-dumping duty imposed under this notification shall be effective for a period of six months from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Note: 3.- The rate of exchange applicable for the purposes of calculation of anti-dumping duty under this notification shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON PLAIN GYPSUM PLASTER BOARDS , ORIGINATING IN OR EXPORTED FROM THE SPECIFIED COUNTRIES:**

**[Notfn. No. 6/13-Cus. dt. 12.4.13 as amended by 26/17]**

Whereas in the matter of imports of Plain Gypsum Plaster Boards of all thicknesses and dimensions, (hereinafter referred to as the subject goods), falling under the heading 6809 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, China People's Republic, Indonesia, Thailand, and United Arab Emirates (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide , notification No. 14/45/2010-DGAD, dated the 19th March, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th March, 2012, had come to the conclusion that-

- (i) the product under consideration has been exported to India from the subject countries below associated normal values, thus resulting in dumping of the subject goods;
- (ii) the domestic industry has suffered material injury;
- (iii) the material injury to the domestic industry has been caused by the dumped imports from subject countries,

and had recommended imposition of provisional anti-dumping duty on the imports of the subject goods, originating in, or exported from, the subject countries;

And whereas on the basis of the aforesaid preliminary findings of the designated authority, the Central Government had imposed provisional anti-dumping duty, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 32/2012-Customs (ADD), dated the 7th June, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 434 (E), dated the 7 th June, 2012;

And whereas the designated authority vide its final findings vide notification No. 14/45/2010-DGAD, dated 15th January, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 15th January, 2013 had come to the conclusion that -

- (i) the subject goods have entered the Indian market from the subject countries below associated normal values, thus resulting in dumping of the subject goods;

- (ii) the dumping margins of the subject goods imported from the each of the subject countries are above deminimis ;
- (iii) the domestic industry has suffered material injury in respect of the subject goods; and
- (iv) the dumped imports of the subject goods from the subject countries have caused material injury to the domestic industry.

and had recommended imposition of definitive anti-dumping duty on all imports of subject goods, originating in or exported from the subject countries in order to remove the injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4) and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7) and imported into India, an anti-dumping duty equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	68091100, 68091900	Plain Gypsum Plaster Board	China People's Republic	China People's Republic	Any	Any	32 .85	Cubic Metre (M3)	US dollar
2	do	Plain Gypsum Plaster Board	China People's Republic	Any	Any	Any	32 .85	do	US dollar
3	do	Plain Gypsum Plaster Board	Any Republic	China People's	Any	Any	32 .85	do	US dollar
4	do	Plain Gypsum Plaster Board	Indonesia	Indonesia	Any	Any	24.11	do	US dollar
5	do	Plain Gypsum Plaster Board	Indonesia	Any	Any	Any	24.11	do	US dollar
6	do	Plain Gypsum Plaster Board	Any	Indonesia	Any	Any	24.11	do	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
7	do	Plain Gypsum Plaster Board	Thailand	Thailand	Siam Gypsum Industry (Saraburi) Co. Ltd.	Siam Gypsum Industry (Saraburi) Co. Ltd.	54.46	do	US dollar
8	do	Plain Gypsum Plaster Board	Thailand	Thailand	Siam Gypsum Industry (Saraburi) Co. Ltd.	Siam Gypsum Industry (Saraburi) Co. Ltd.	54.46	do	US dollar
9	do	Plain Gypsum Plaster Board	Thailand	Thailand	Any other combination	Any other combination	73.80	do	US dollar
10	do	Plain Gypsum Plaster Board	Thailand	Any	other than 7 and 8 above Any	other than 7 and 8 above Any	73.80	do	US dollar
11	do	Plain Gypsum Plaster Board	Any	Thailand	Any	Any	73.80	do	US dollar
12	do	Plain Gypsum Plaster Board	United Arab Emirates	United Arab Emirates	M/s Gypsemna Co. (L.L.C.), Dubai	M/s Gypsemna Co. (L.L.C.), Dubai	12.30	do	US dollar
13	do	Plain Gypsum Plaster Board	United Arab Emirates	United Arab Emirates	Any Other Combination other than 12 above	Any Other Combination other than 12 above	20.15	do	US dollar
14	do	Plain Gypsum Plaster Board	United Arab Emirates	Any	Any	Any	20.15	do	US dollar
15	do	Plain Gypsum Plaster Board	Any	United Arab Emirates	Any	Any	20.15	do	US dollar

Note 1: For the purposes of this notification Gypsum Boards having water absorption up to and including 5% (Moisture Resistant Boards), Gypsum Boards having a minimum breaking load of 24 newtons in the transverse direction and 50 newtons in the longitudinal direction per millimeter of thickness (Impact Resistant Boards or Fire Resistant Board), Fire Boards, Fire Heat Boards, Impact Boards, Gypsum Ceiling Boards with Moisture Barrier, ECHO Boards, Heat Boards, Anti-mold Boards or Weather Boards, Thermal Boards, Gypsum Ceiling Boards with Aluminium Edges Sealed in White Film and Ceiling tiles shall not be liable to pay anti-dumping duty.



Note 2: The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 7th June, 2012.

Note 2(a): Notwithstanding anything contained in Note 2, this notification, unless revoked earlier, shall remain in force up to and inclusive of the 6th June 2018.

Note 3: The anti-dumping duty shall be imposed on the landed value and shall be payable in Indian currency.

Note 4: Landed value of imports shall be the assessable value as determined by the Customs Authority under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975 (51 of 1975).

